

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 207
IB-946/ND/2020**

IN THE MATTER OF:

M/s. Sumridhi Aluminium Pvt. Ltd.

...PETITIONER

Vs.

Kiran Udyog Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 11.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

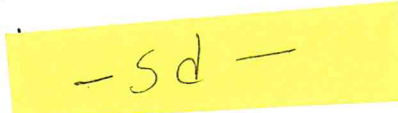
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Shekhar Gupta, with Mohd
Shahbaz, Advocates.**

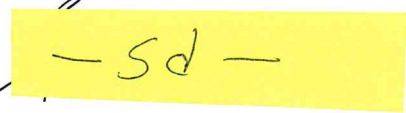
For the Respondent/ Corporate-debtor :Mr. Pranshu Goel, CA.

ORDER

The Learned Counsel for the Corporate-debtor is directed to take steps for filing the delay condonation application in the matter and the parties are directed to be in readiness for arguing the matter. Matter is adjourned to 15.01.2021 for final hearing.


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**(V.K. Subburaj)
Member (T)**


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**(P.S.N. Prasad)
Member (J)**